

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

SPECIAL LEAVE PETITION (CIVIL) Diary No(s). 38680/2019

(Arising out of impugned final judgment and order dated 23-03-2018 in WC No. 6284/2018 21-08-2019 in CMRA No. 3/2018 passed by the High Court of Judicature at Allahabad)

M/S KRBL LIMITED

Petitioner(s)

VERSUS

THE STATE OF UTTAR PRADESH & ORS.

Respondent(s)

(FOR ADMISSION and I.R. and IA No.176722/2019-CONDONATION OF DELAY IN FILING and IA No.176724/2019-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.176723/2019-EXEMPTION FROM FILING O.T.)

Date : 29-11-2019 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE NAVIN SINHA
HON'BLE MR. JUSTICE KRISHNA MURARI

For Petitioner(s) Mr. Anirudh Bakhru, Adv.
Mr. Shadman A. Siddiqui, Adv.
Mr. Anshuman Ray, Adv.
Ms. Akriti Chaubey , AOR

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

Delay condoned.

Issue notice.

In the meantime, there shall be stay of deposit of fresh amount of Rs.18,65,883/-.

(RAJNI MUKHI)
SENIOR PERSONAL ASSISTANT

(DIPTI KHURANA)
COURT MASTER (NSH)